

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR**

**ORDER SHEET**

**ORDERS OF THE TRIBUNAL**

18.09.2013

OA No. 495/2013

Mr. P.N. Jatti, Counsel for applicant.

The applicant has filed this OA praying that his representation dated 20.02.2013 (Annexure A/1), for making payment of put off period of 105 days with effect from 17.04.2012 to 30.07.2012, may kindly be decided. Accordingly, the respondents are directed to consider and decide the representation of the applicant dated 20.02.2013 (Annexure A/1) by passing a reasoned & speaking order according to the provisions of law expeditiously but not beyond the period of three months from the date of receipt of a copy of this order.

If any prejudicial order is passed against the applicant, he is at liberty to file substantive OA.

With these observations, the OA is disposed of with no order as to costs.

*V-2 Kumar*  
(V. Ajay Kumar)  
Member (J)

*Anil Kumar*  
(Anil Kumar)  
Member (A)

*ahq*